

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

5. IA-1458/2024 in C.P.(IB)/799(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.04.2024

NAME OF THE PARTIES: DBS Bank India Ltd.
Vs
S.K.S Textiles Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT
Rules, 2016

ORDER

This matter is heard through video conference:

1. Mr. Manish Jha, Ld. Counsel for the Applicant/Liquidator present.
2. **IA-1458/2024:** This is an Application filed by the Liquidator of the Corporate Debtor under Rule 11 of the NCLT Rules, 2016 r/w Regulation 34 of the IBBI (Liquidation Regulation), 2016, to place on record 'Asset Memorandum' for the liquidation of the Corporate Debtor.
3. The above Asset Memorandum is taken on record and to that extent IA is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)